Need to revise pension scheme for retired employees of Reserve Bank of India

SHRI BHARATKUMAR RAUT (Maharashtra): Sir, I would like to raise the issue of Pension Scheme of Reserve Bank of India which was introduced in the year 1990. It was effective from 1st January, 1986. Since the employees were demanding pension as third retirement benefit, RBI explained to the staff the advantage of the pension scheme, particularly, regular updating of pension as in the case of Central Government employees. This was said in RBI circular dated March 13, 1992.

The 6th Pay Commission have also recommended similar improvement in the pensions along with certain other welcome features like gradual increase of basic pension in line with the retiree's age.

The RBI in the year 2003 decided to update the pension of pre-November 1997 retirees by bringing their basic pension in alignment with basic pay on 01.11.1997. This benefited about 4000 pensioners. The Central Government objected to it on technical grounds. The Government of India also stated that updating of pension by RBI might prompt retirees from other institutions to raise similar demand; hence the approval was not granted.

I, therefore, request that the Government should intervene so as to improve the pension scheme of the RBI.

Unjust victimization in Delhi Metro Rail Corporation

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I rise to draw the attention of the Government to the fact that the DMRC Employees Union is the only registered and representative union of the employees. The management dismissed its President. The Union was formed on 16.07.2007 and it prayed for recognition and grant of protected labour status under Section 33(4) of the Industrial Disputes Act. The management responded by dismissing the President of the Union from services. The management of Metro allowed him to join service in 1999 only after verifying his antecedents and thereafter confirmed his service as per rules, after satisfactory completion of probation. Therefore, the utterly vindictive attitude of the DMRC management not to allow the Union registered under the law of the land to function by any means stands exposed. I would request immediate intervention of the Government so that the DMRC is made to see reason, recognize the Union and reinstate the President of the Union forthwith.

Concern over Horrendous Scenario of Pregnancy Deaths

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, according to data collected by UNICEF from 16 districts of Rajasthan, Bengal, Orissa, Jharkhand and Madhya Pradesh, the maternal mortality ratio (MMR) shows that women are dying of preventable causes.

As estimated, 78,000 pregnant women or new mothers die each year often from preventable causes, including haemorrhage, eclampsia, sepsis and anaemia.